

DIVISION BENCH

ITEM NO.2

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP No.06/ALD/2024

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 5th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	SHAMSHAD ALAM V/S M/S SAFEDABAD COLD STORAGE & ALLIED INDUSTRIES PVT LTD & ANR.
UNDER SECTION	241/ 242 OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Narender Thakur, Proxy for Sh. Yashoj Guglani, Adv. : *For Petitioner*

ORDER

- 1.** After arguing for some time, the Ld. Proxy Counsel, Sh. Narender Thakur on behalf of Sh. Yashoj Guglani, Ld. Counsel representing the Petitioner states that he would be filing his vakalatnama within a period of one week and also seeks a short accommodation for addressing the argument, and also to file certain documents in support of the present petition, so as to make the case maintainable U/s 241/ 242 of the Companies Act, 2013.
- 2.** Let the needful be done within the aforesaid stipulated period apart from the fact that the vakalatnama is filed within one week.
- 3.** Let the matter be adjourned for further hearing on 8th August, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

5th July, 2024

*Kavya Prakash Srivastava
(Stenographer)*